

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

STARRED QUESTION NO:486
ANSWERED ON:30.04.2013
DEEP SEA FISHING VESSELS
Deo Shri Kalikesh Narayan Singh

Will the Minister of AGRICULTURE be pleased to state:

- (a) the total number of Deep-Sea Fishing Vessels operating in the Indian Exclusive Economic Zones under the Letter of Permission (LoP) scheme;
- (b) the revenue sharing mechanism under the scheme and the revenue earned by the Government since the inception of the scheme;
- (c) whether this revenue sharing mechanism is appropriate given that in just one season, a n LoP vessel can catch around 1,800 tonnes of tuna, which is valued at Rs. 90 crore;
- (d) if so, whether the Government is aware that such vessels often offload their catch on another ship at sea since they are not required to land fish at the base port in India; and
- (e) if so, whether the Government has taken any efforts to address the above drawbacks of the scheme, and if so, the details thereof?

Answer

MINISTER OF AGRICULTURE (SHRI SHARAD PAWAR)

(a)to (e): A statement is laid on the Table of the House.

SATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA STARRED QUESTION NO.486 ON "DEEP SEA FISHING VESSELS" TO BE ANSWERED ON 30TH APRIL, 2013.

(a)to(c): The total number of valid Letters of Permission (LOPs) as on 25.04.2013 is 85. As per report of the Indian Coast Guard there were four vessels in operation in Indian Exclusive Economic Zone (EEZ) as on 31.3.2013.

The policy of issuing LOP was initiated with the objective of building indigenous fishing fleet capable of harvesting deep sea resources with sustainability. There is no revenue sharing mechanism under the existing policy and guidelines for operation of Deep Sea Fishing Vessels (DSFVs) in the EEZ. However, at present an amount of Rs 10,000/- per vessel is charged as application processing fee before considering grant of LOP.

d): Export of fish through mid-sea transshipment is permissible in accordance with the norms laid in this regard by the Reserve Bank of India (RBI) vide its circular dated 21.11.2011 on mid sea transshipment of catch by Deep Sea Fishing Vessels.

e) : Does not arise.